

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
**FOR THE ATTENTION OF THE CREDITORS OF**  
**TIRUMALLA GROUNDNUTS INDUSTRIES INDIA PRIVATE LIMITED**

**RELEVANT PARTICULARS**

1.	Name of corporate debtor	<b>TIRUMALLA GROUNDNUTS INDUSTRIES INDIA PRIVATE LIMITED</b>
2.	Date of incorporation of corporate debtor	<b>2<sup>nd</sup> September, 2016</b>
3.	Authority under which corporate debtor is incorporated/registered	ROC Mumbai II
4.	Corporate Identity No./Limited Liability Identification No.of corporate debtor	U15100MH2016PTC285467
5.	Address of the registered office and principal office (if any) of corporate debtor	Office No.1209,12th Floor,The Pacific, Plot No.229 Sector 13, Kharghar, Navi Mumbai, Raigarh, Panvel, Maharashtra, India, 410210
6.	Insolvency commencement date in respect of corporate debtor	<b>12<sup>th</sup> June, 2026</b>
7.	Estimated date of closure of insolvency resolution process	<b>09<sup>th</sup> December, 2026</b>
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>Ritesh R. Mahajan</b> IBBI Registration No. IBBI/IPA-002/IP-N00048/2017-18/10132
9.	Address and e-mail of the interim resolution professional, as registered with the Board	B-203, Devgiri, Ganeshmala Sinhagad Road, Pune, Maharashtra, 411030 Email: <a href="mailto:ritesh@riteshmahajan.in">ritesh@riteshmahajan.in</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	B-203, Devgiri, Ganeshmala Sinhagad Road, Pune, Maharashtra, 411030 Email: <a href="mailto:tgipl.cirp@gmail.com">tgipl.cirp@gmail.com</a>
11.	Last date for submission of claims	<b>26<sup>th</sup> June, 2026</b>
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	No Class of Creditors could be ascertained at this stage.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	Relevant Forms and Details of authorized representatives are available at:	Weblink: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Physical address: As mentioned hereinabove under Serial No. 10. Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s Tirumalla Groundnuts Industries India Private Limited** on **12th June, 2026**. The creditors of **M/s Tirumalla Groundnuts Industries India Private Limited** are hereby called upon to submit their claims with proof on or before **26th June, 2026** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial Creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised rep-representative of the class in Form CA - Not Applicable.

**Submission of false or misleading proofs of claim shall attract penalties.**

**Sd/- Ritesh R Mahajan**  
**Interim Resolution Professional**  
**For Tirumalla Groundnuts Industries India Private Limited**  
**IBBI/IPA-002/IP-N00048/2017-18/10132**  
**AFA Valid up to – 31.12.2026**

**Date: 14th June, 2026**  
**Place: Pune**

संस्थापक-नाट्याचार्य कृष्णाजी प्रभाकर खाडिलकर

संपादकीय



॥ न मे भक्त प्रणश्यति ॥

# वाढत्या रक्तदानाबरोबर संशोधनही हवे

व्यक्ती, समाज किंवा जगाच्या पाठीवरच्या वेगवेगळ्या देशांना एकत्र बांधून ठेवण्यासाठी माणूसकी हाच गुणधर्म महत्त्वपूर्ण ठरतो. आणि ही माणूसकी जिवंत ठेवण्याकरिता रक्ताचं नातं हे तितकीच मोठी भूमिका बजावत असतं. आपल्याकडे रक्ताचं नातं म्हणजे एकाच कुटुंबातले किंवा नातेसंबंध असे मानले जाते. परंतु व्यापक अर्थाने विचार केला तर माणसाला माणसासारखं वागवलं जाणं आणि माणूसकीची मूल्य जपली जाणं खूप महत्त्वाचं ठरतं. प्रत्येक माणसाला जगण्यासाठी रक्त हा घटक महत्त्वाचा ठरतो. स्वतःच्या हृदयाला शुद्ध रक्ताचा पुरवठा जितका आवश्यक आहे तितकाच एका माणसाने केलेले रक्तदान हे तीन जणांचे प्राण वाचवणारे ठरते. रक्तदानाचे हे महत्त्व व्यक्ती आणि समाजाला सातत्याने लक्षात आणून देण्याकरिता दरवर्षी १४ जून हा दिवस जागतिक रक्तदान दिवस म्हणून पाळला जातो. कार्ल लॅंडस्टायनर या वैज्ञानिकाने ब्लड ग्रुपचे संशोधन केले आणि त्याच्या जन्मदिवसाच्या निमित्ताने जागतिक आरोग्य संघटनेने हा दिवस जागतिक रक्तदान दिवस म्हणून घोषित केला. त्यामागचा उद्देश प्रामुख्याने रक्त ही मानवी जीवनाची किती मूलभूत प्रेरणा आहे हे लक्षात आणून देण्याचा प्रयत्न होत असतो. मनुष्याच्या शरीरामध्ये रोज नवीन रक्त तयार होते आणि हे रक्ताभिसरण अधिक चांगल्या पद्धतीने होत राहावे. यासाठी शालेय स्तरावर जरी यंत्रणा काम करत असली तरीमुद्धा आपल्या शरीरातलं अतिरिक्त रक्त इतरांचे रोग बरे करण्यासाठी किंवा त्यांना जीवनदान देण्यासाठी उपयोगात आणू शकतो. बयाच्या साठ वर्षांपर्यंत तीन महिन्यांतून एकदा तरी रक्तदान करावे असे मानले जाते. जगभर रक्तदान ही संकल्पना खूप लोकप्रिय झालेली आहे. प्रामुख्याने रक्तदानातून आपण कोणाच्या तरी उपयोगी आली, अशी भावना निर्माण होतेच. शिवाय माणूसकीचं नातं या रक्तदानातून अधिक भक्कम होतं. जागतिक रक्तदानाच्यानिमित्ताने आरोग्य आणि एकमेकांसाठी सहाय्यभूत होण्याविषयी केली जाणारी जनजागृती निश्चितच महत्त्वपूर्ण ठरते.

तितकेच महत्त्वाचे ठरते. दुर्दैवाने अजून तशा प्रकारची तातडीची वैद्यकीय मदत उपलब्ध होत नाही आणि या हलगर्जीपणाने लाखो लोकांचे प्राण जातात. आज देशभरात रक्तसाठा भरपूर उपलब्ध होतो. रक्तदात्यांची संख्या दिवसेंदिवस वाढते आहे. त्या तुलनेमध्ये रक्ताचे अधिक शास्त्रीय पद्धतीने संकलन करून त्याचा योग्य पद्धतीने उपयोग करणे तितकेच मोठे आव्हान ठरते आहे. शास्त्रीय पद्धतीने रक्तसंकलन करणे त्यातले काही घटक वेगळे करून त्या त्या विशिष्ट रोगांसाठी उपयोगात आणणे या गोष्टी होऊ लागल्या आहेत. तरीदेखील एकूण संकलित रक्तावर प्रक्रिया करून ते अधिकाधिक टिकवण्याचा प्रयत्न अपेक्षेप्रमाणे यशस्वी झालेला नाही. आज जरी रक्तदानाविषयी जनजागृती करून लोकांना रक्तदान करण्यासाठी प्रोत्साहित केले जाते. तरीदेखील जमा होणाऱ्या या अतिरिक्त रक्तसाठ्याची शास्त्रीय पद्धतीने देखभाल करणे अनेक ठिकाणी शक्य होत नाही. खरे तर बदलत्या काळानुसार आणि नवनवीन संशोधनानुसार जमा होणाऱ्या या रक्तसंपत्तीचे तितकेच गांभीर्याने संरक्षण करणे गरजेचे ठरते. अनेक रुग्णालयांमध्ये शस्त्रक्रिया करण्याची व्यवस्था असते. पण संबंधित रुग्णाला तिथे तातडीने रक्त उपलब्ध होईल याची खात्री नसते. अगदी ऐनवेळेला रुग्णांच्या नातेवाईकांना रक्त मिळवण्यासाठी धावपळ करण्याचीही वेळ येत असते.

जागतिक स्तरावर संशोधन

जागतिक स्तरावर रक्त संकलन आणि त्याच्यावरचे संशोधन खूप पुढे गेलेले आहे. त्यामानाने भारत त्याच स्तरावर पोहोचलेला नाही. जागतिक आरोग्य संघटनेच्या अहवालाप्रमाणे रक्तातल्या गुठळ्या विरघळवणे, प्लाझ्मावर आधारित औषधांची निर्मिती करणे, रक्ताचा कॅन्सर असणाऱ्यांसाठी अधिक वेगळी उपाययोजना करणे, यामध्ये बरेच संशोधन झालेले आहे. एवढेच नव्हे तर एमएम्ए नावाचा नवीन रक्तगटही शोधला गेलेला आहे. जो दुर्मीळ रक्तगट मानला जातो. अमेरिकन सोसायटी ऑफ एमेटॉलॉजी या संस्थेच्या आवारामध्ये हा रक्तगट म्हणजे पन्नास वर्षांपूर्वीचे गूढ उकलण्याचा दावा केला गेला आहे. यातला महत्त्वाचा भाग असा आहे की, भारतासारख्या देशात मधुमेहाचे प्रमाण प्रचंड वाढते आहे. आणि असा मधुमेह असलेल्यांना रक्तदान करता येत नाही. म्हणूनच भारतासारख्या देशाने रक्तसंकलन आणि रक्तसंशोधन यावर विशेष लक्ष केंद्रीत करण्याची आवश्यकता आहे. बदलत्या काळानुसार बदलणाऱ्या जीवनशैलीतून निर्माण होणाऱ्या व्याधी आणि अशा व्याधीग्रस्तांसाठी उपयुक्त ठरणारे रक्त यावरही संशोधन झाले पाहिजे. आज रक्तदान करणाऱ्यांची संख्या भरपूर आहे. काहीवेळेला तर रक्त नको म्हणून सांगण्याची वेळ येते. केवळ रक्तपेट्या म्हणजे ब्लडबँकांची संख्या वाढवून चालणार नाही. तर याच रक्तपेट्यांमधून रक्तावरील संशोधनाला प्रोत्साहन देण्याची वेळ आलेली आहे. आजचा हा जागतिक रक्तदान दिन मानवतेचा धर्म जागवणारा आहे. तसाच तो रक्तदानातून जग जगवणाराही म्हटला पाहिजे.

वाढणाऱ्या रोगांची संख्या

विशेष म्हणजे बदलत्या काळानुसार ज्या प्रमाणात वेगवेगळे रोग, आजार, व्याधी निर्माण होत आहेत किंवा त्याचे प्रमाण वाढते आहे या सगळ्यांतून लोकांमध्ये आरोग्यविषयक जागरूकता मोठ्या प्रमाणावर निर्माण झाली. वैद्यकीय क्षेत्रामध्ये अनेक कार्याची संशोधनही झाली. आधुनिक उपकरणांचा वापर सुरू झाला. मोठमोठ्या शस्त्रक्रिया काही तासांमध्ये पूर्ण होऊ लागल्या आहेत. परंतु हे सगळे होत असताना कोणत्याही मोठ्या शस्त्रक्रियेसाठी अतिरिक्त रक्त आवश्यक ठरत गेले. अगदी गंभीर परिस्थितींमध्ये रुग्णाचे प्राण वाचवायचे असतील तर त्यासाठी तातडीने रक्तपुरवठा होणे अत्यंत गरजेचे ठरले. अगदी भारतासारख्या मोठी लोकसंख्या असलेल्या देशात गेल्या काही वर्षांत रस्ते अपघातांचे प्रमाण वाढले. आणि त्यात दरवर्षी लाख-दीड लाख लोकांचे जीव जाताना. आणि अशा रस्ते अपघातात गंभीर जखमी झालेल्यांना तातडीने रक्त उपलब्ध होणे

**सुविचार**  
विलास कोळेकर  
मालेबाडी, जि. सांगली. मो. ९४२२४२०६९९

पद तात्पुरत असतं, नाव आणि प्रतिष्ठेलाही मर्यादा असतात. पण तुम्ही लोकांशी कसं वागलात, ते कायम लक्षात ठेवतात.

**पंचांग**  
रविवार, १४ जून २०२६  
शक १९४८ पराभवनामसंवत्सर  
\* अधिक ज्येष्ठ कृष्ण चतुर्दशी  
नक्षत्र : रोहणी  
स्वी उदय - ०६-०२  
स्वी अस्त - १९-१६  
जन्मराशी :-  
००-०९ ते २४-०० वृषभ  
दर्श अमावास्या; अमावास्या प्रारंभ दुपारी १२.२०

मुद्रक, प्रकाशक सौ. जयश्री रमाकान्त खाडिलकर-पांडे यांनी हे दैनिक नवाकाल ऑफिस आणि नवाकाल प्रेस कारिता दंगट मीडिया प्रा.लि., पत्ता: प्लॉट नं. २२, दिगा एमआयडीसी, टीटीसी इंडस्ट्रीयल एरिया, विष्णू नगर, दिगा, नवी मुंबई - ४००७०८ येथे छापून घेतले व नवाकाल बिल्डिंग, १३ नवाकाल पथ, खाडिलकर रोड, गिरगांव, मुंबई - ४००००४ येथे प्रिंस्ट्रिड केले.  
संपादक : रोहित रमाकान्त पांडे • कार्यकारी संपादक: समीर करंबे (\*पी.आर.बी. कायदानुसार संपादकीय जबाबदारी कार्यकारी संपादक यांच्यावर आहे.)

संपर्क : संपादक विभाग: ८६५२२०९४४०,  
जाहिरात विभाग : ८९०८९९६४२३, ८९०८९९६४२९,  
छोटा जाहिराती: ८४२२८९७४४५. धितरण विभाग : ९५९४९३६४४९  
ई-मेल: contact@navakal.in  
'नवाकाल ऑफिस व नवाकाल प्रेस'चे प्रकाशन दैनिक  
'नवाकाल' आर.एन.आय.क्र.१८९४/५७  
स्थापना ७ मार्च १९२३/ फाल्गुन वद्य ५ शके १८४४

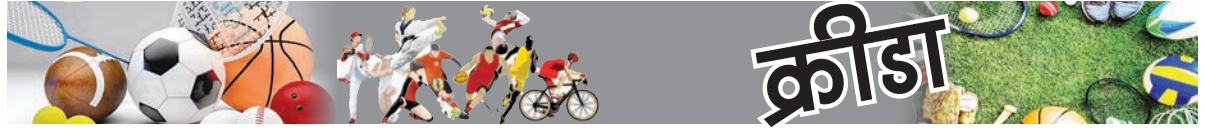
Printed and Published by Jayshree Ramakant Khadilkar-Pande  
On behalf of Navakal Office And Navakal Press. Printed at  
Dangat Media Pvt. Ltd., Address : Plot No.22,Digha M.I.D.C., TTC  
Industrial Area, Vishnu Nagar, Digha, Navi Mumbai - 400 708.  
Published at Navakal Building, 13 Navakal Path, Khadilkar Road,  
Girgaum, Mumbai - 400 004.  
Editor - Rohit Ramakant Pande • Executive Editor - Sameer  
Karambe (\*As per P.R.B. law Executive Editor will be responsible for  
all the content in Daily Navakal)

**पाककृती**

**बॉबील बटाटा मसाला**

साहित्य :- ४ जणांसाठी, ४ मोठे ताजे बॉबील, २ बटाट्याचे गोल काप, १ कांदा बारीक चिरून १/२ वाटी बारीक चिरलेली कोथिंबीर, १ वाटी खवलेले खोबरे, ३ हिरव्या मिरच्या बारीक चिरून, ८-१० लसणीच्या पाळण्या बारीक चिरून, २ टे. स्पून लसूण, मिरची कोथिंबीर पेस्ट, २ टे. स्पून चिंचेचा कोळ, १/२ चमचा हळद, २ टीस्पून तिखट चवीनुसार मोठ, १/४ वाटी तेल

★ कृती :- प्रथम बॉबील चिरून स्वच्छ धुवून त्याचे तुकडे करून घेतले. नंतर त्यात त्यात हळद, तिखट, मोठ, आलं, लसूण मिरचीची पेस्ट चोळून घेतले. नंतर त्यातच बटाट्याचे काप, ओले खोबरे, लसूण, मिरची व कोथिंबीर घालून सर्व एकजीव करून घेतले एक तासासाठी मॅरिनेट करून ठेवले. नंतर एका पसरट भांड्यात २ टे. स्पून तेल घालून त्यात कांदा पसरवला व त्यात फक्त मॅरिनेटेड बटाटे घातले व ५ मिनिटे शिजू दिले. नंतर त्यावर बॉबील लावून घेतले व शेवटी उरलेले खोबरं, कोथिंबीर पसरवले व त्यावर ४ टे. स्पून तेल पसरवले आणि १० मिनिटे वाफेवर शिजू दिले. चमचमीत रसदार बॉबील बटाटा खाण्यासाठी तयार झाले.



# यजमानी अमेरिकेची धडाकेबाज सुरुवात

## फोलारिनचे २ गोल! पॅराग्वेला ४-१ ने नमवले

सहयजमान अमेरिकेने फिफा विश्वचषकाच्या आपल्या सलामीच्या सामन्यात पॅराग्वेला ४-१ ने पराभूत करून एक उत्कृष्ट कामगिरी केली. लॉस एंजेलिसमध्ये झालेल्या या सामन्यात फोलारिन बालोगुनने शानदार कामगिरी करत अमेरिकेसाठी दोन गोल केले. संधाने सुरुवातीपासून शेवटपर्यंत वर्चस्व गाजवले आणि एकतर्फी विजय मिळवला. या सामन्यात अमेरिकेने विश्वचषकाच्या इतिहासातील आपली सर्वोत्तम कामगिरी केली.



सोमवार १५ जूनचे सामने		
भारतीय वेळ	संघ	ठिकाण
१.३० पहाटे	नेदरलँड्स विरुद्ध जपान	आर्लिंग्टन
४.३० पहाटे	आयव्हरी कोस्ट विरुद्ध इक्वाडोर	फिलाडेल्फिया
७.३० सकाळी	२-टीडन विरुद्ध ट्युनिशिया	ग्वानाहाहारा
९.३० रात्री	स्पेन विरुद्ध केप व्हर्डी	अटलांटा

लॉस एंजेलिस पहिल्या हाफपर्यंत अमेरिकेने ३-० अशी आघाडी घेतली. दुसऱ्या हाफमध्ये मॉरिसिओने ७३ व्या मिनिटाला गोल करून स्कोअर ३-१ असा केला. त्यानंतर अमेरिकेने आपला आक्रमकपणा वाढवला आणि पुन्हा एकदा पॅराग्वेचा बचावात घुसण्याचा प्रयत्न केला. निर्धारित ९० मिनिटे पूर्ण झाल्यानंतर सात मिनिटांचा अतिरिक्त वेळ देण्यात आला. पॅराग्वेने पूर्ण प्रयत्न करून गोल केला. अशाप्रकारे पहिल्या हाफपर्यंत अमेरिकेने ३-० अशी आघाडी घेतली. दुसऱ्या हाफमध्ये मॉरिसिओने ७३ व्या मिनिटाला गोल करून स्कोअर ३-१ असा केला. त्यानंतर अमेरिकेने आपला आक्रमकपणा वाढवला आणि पुन्हा एकदा पॅराग्वेचा बचावात घुसण्याचा प्रयत्न केला. निर्धारित ९० मिनिटे पूर्ण झाल्यानंतर सात मिनिटांचा अतिरिक्त वेळ देण्यात आला. पॅराग्वेने पूर्ण प्रयत्न करून गोल केला. अशाप्रकारे

आक्रमण सुरुच ठेवले आणि पॅराग्वेचा बचावात घुसण्यात यश मिळवले. अंतिम शिष्टी वाजण्याच्या काही सेकंदांपूर्वीच जिओव्हानि रेनाने अमेरिकेसाठी गोल करून सामना ४-१ अशी आघाडी मिळवून दिली. अशाप्रकारे अमेरिकेने या सामन्यात एक दगदगणीत विजय नोंदवला. परिणामी अमेरिकेने विश्वचषकाच्या 'ड' गटात ३ गुणांसह पहिले स्थान पटकाविले.

## ऑस्ट्रेलियन ओपनच्या उपांत्य फेरीत भारताच्या पी. व्ही. सिंधूचा पराभव

सिडनी सामना केला. दोन्ही खेळाडूंनी सलग सहा गुण मिळवले. परंतु सिंधूला आपला गेम पॉइंट गुणामध्ये रूपांतरित करता आला नाही. यामागुचीने आपला संयम राखला आणि पहिला गेम जिंकला. पण दुसऱ्या गेममध्ये खेळाचे चित्र पूर्णपणे पालटले. यामागुचीने सलग ८ गुण मिळवून १३-६ अशी आघाडी घेतली आणि संपूर्ण गेममध्ये आपले वर्चस्व कायम ठेवत सामना सहज जिंकला. आता यामागुची महिला एकेरीच्या विजेतेपदाच्या सामन्यात थायलंडच्या पोर्नपावी चोचुवॉंगचा सामना करेल.

## भारताचा अफगाणिस्तानवर ७ विकेट राखून विजय

धर्मशाला धर्मशालामध्ये आज झालेल्या तीन एकदिवसीय मालिकेतील पहिल्या सामन्यात भारताने अफगाणिस्तानवर ७ विकेट आणि १३ चेंडू शिक्क राखून विजय मिळवला. पावसामुळे उशिराने हा सामना २५-२५ षटकांचा खेळवण्यात आला. भारताने नाणेफेक जिंकून प्रथम गोलंदाजीचा निर्णय घेतला. सलामीवीर रहमानुल्लाह गुरबाजने ५१ चेंडूंत १०२ धावा केल्यामुळे अफगाणिस्तानने २४.५ षटकांत सर्वबाद १९४ धावा केल्या होत्या. या प्रत्युत्तरात कर्णधार शुभमन गिलच्या नाबाद ८४ धावांच्या बळावर भारताने २२.५ षटकांत १९५ धावा टोकल्या. भारताच्या गुप्तर ब्रानेने पदापणातच ३ गडी बाद केले. रोहित शर्माने १६ चेंडूंत १६ धावा, ईशान किशनने २१ चेंडूंत ३४ धावा व श्रेयस अय्यरने १० चेंडूंत ७ धावा, के. एल. राहुलने १९ चेंडूंत नाबाद ३९ धावा केल्या.

## बोस्निया-हर्झगोविना व कॅनडात सामना १-१ ने बरोबरीत सुटला

टोरंटो येथे झालेला फिफा विश्वचषक स्पर्धेच्या 'ब' गटातील पहिला सामना बोस्निया-हर्झगोविना आणि कॅनडा संघात १-१ ने बरोबरीत सुटला. जोवो लुकिचच्या गोलमुळे बोस्निया-हर्झगोविनाने पहिल्या हाफमध्ये आघाडी घेतली होती. परंतु कॅनडाने दुसऱ्या हाफमध्ये जोरदार पुनरागमन केले आणि ७८ व्या मिनिटाला साईल लॅरिनने गोल करून सामना १-१ असा बरोबरीत सोडवला. ज्यामुळे दोन्ही संघांना गुणतालिकेत एक-एक गुण मिळाला.

कॅनडाने आक्रमक पवित्रा घेतला आणि खेरीस ७८ व्या मिनिटाला बदली खेळाडू साईल लॅरिनने एक शानदार गोल करून स्कोअर १-१ असा बरोबर केला. लॅरिनच्या गोलने सामन्याची दिशाच बदलली आणि कॅनडाने जिंकण्यासाठी आपले सर्वस्व पणाला लावले. नियोजित ९० मिनिटांनंतर सहा मिनिटांचा अतिरिक्त वेळ देण्यात आला. दोन्ही संघांनी विजयी होण्यासाठी अतिरिक्त वेळ देण्यात आला. दोन्ही संघांनी विजयी होण्यासाठी अतिरिक्त वेळ देण्यात आला. दोन्ही संघांनी विजयी होण्यासाठी अतिरिक्त वेळ देण्यात आला. दोन्ही संघांनी विजयी होण्यासाठी अतिरिक्त वेळ देण्यात आला.

अनुसूची-१ कार्य ए जाहीर घोषणा  
(इस्वीलॅन्डसी ओपन बँकपेटीसी पोर्टी ऑफ इंडिया (कॉर्पोरेट व्हॅल्यूकरिंग विद्याळ्योरी निराकरण प्रक्रिया) विविध, २०१६ चे विविधन ६ अन्वये)

एक्सल ओव्हरसीयन प्रायव्हेट लिमिटेडच्या धनकोचे रक्त वैधपण्याकरिता संबंधित तपसिल

क्र.	कॉर्पोरेट धनकोचे नाव	एक्सल ओव्हरसीयन प्रायव्हेट लिमिटेड
१	कॉर्पोरेट धनकोची स्थापना तारीख	२००९.११.२२
२	ज्या प्राधिकरणाअंतर्गत कॉर्पोरेट धनकोची स्थापना/नोंदणीकरण झाले आहे	आरओसी - मुंबई १
३	कॉर्पोरेट धनकोचे कॉर्पोरेट ओळख क्र./ मार्व्हिल कॉर्पोरेट ओळख क्र.	U36910MH1992PTC006508
४	कॉर्पोरेट धनकोचे नोंदणीकृत कार्यालय व प्राधान कार्यालयाचा (काही असल्या) पत्ता	बॉम्बे/मुंबई - ४०००१३, महाराष्ट्र, भारत
५	कॉर्पोरेट धनकोच्या संबंधित विकाळ्योरी गुण शिक्कणी तपसिल	०९.१२.२०२६
६	विकाळ्योरी निराकरण प्रक्रिया बंद होण्याची अंतिम तारीख	२०२६.१२.२२
७	अंतिम टाऊन व्यावसायिक मनुष्य कार्यालय विकाळ्योरी व्यावसायिकचे नाव आणि नोंदणी क्रमांक	मोहरी चॉंद गुप्ता IBBI/PA-001/IP-P01489/2018-19/12304
८	बॉर्डरकडे नोंदणीकृत अंतिम टाऊन व्यावसायिकचा पत्ता आणि ई-मेल	पत्ता: - पार्से - २०२, साँट लॉरेन्स रोड, सेक्टर - ३, १ला मजला, कोलकाता-७००१६६. मिेल: mcgupta90@gmail.com
९	अंतिम टाऊन व्यावसायिककी पत्रव्यवहार करण्यासाठी पत्ता आणि ई-मेल वापरला जाईल	पत्ता: सी/ओ स्पेन्सेरगंज अँड असेसिडियुस एस्तेट्स बुडिंग ५०२, ५ला मजला, ६ सॉर्ट टिड्केस पार्क, वेस्टवर्न एस्तेटस इस्टे, अंगरे (पुणे), मुंबई-४०००६९ मिेल: cirp.excel2026@gmail.com
१०	दावा बाबत करण्याची अंतिम तारीख	२०२६.१२.२२
११	काल २१ व्या उपलब्ध (६३) च्या खंड (ब) अंतर्गत, अर असेल न, अंतिम टाऊन व्यावसायिकाकडून मिळित केलेले धनकोचे नां	लगाू नाही
१२	वार्निश कॅन्सरचे अधिष्ठान प्रतिनिधी मनुष्य काम करण्यासाठी ओळखल्या गेलेल्या विकाळ्योरी व्यावसायिकी नावे (अपेक्षे वार्निशटी तीन नां)	लगाू नाही
१३	(अ) संबंधित कार्य आणि (ब) अधिष्ठान प्रतिनिधीचे सरकारी वेबे उपलब्ध आहेत.	वेबलिनक: https://ibi.gov.in/home/downloads वापरलिनक पत्ता: लगाू नाही

बाबरी सूचना देण्यात येते की, राणीय कंपनी कायदा न्यायविकरणाचे एक्सल ओव्हरसीयन प्रायव्हेट लिमिटेडच्या कॉर्पोरेट विकाळ्योरी निराकरण प्रक्रियेत १०.०६.२०२६ रोजी सुरू करण्याचा आदेश दिला आहे. एक्सल ओव्हरसीयन प्रायव्हेट लिमिटेडच्या धनकोचा वेबे आवाहन करण्याचा वेबे की त्यांनी त्यांचे दावे पुराव्यासह २४.०६.२०२६ रोजी किंवा त्यापूर्वी करावे. १ किंवा १० मिळ नमुद केलेल्या पत्रव्यवहारांनी किंवा इतर कोणत्याही प्रकारच्या प्रक्रियेमध्ये दावे नसावे. विविध धनकोची त्यांचे दावे पुराव्यासह इलेक्ट्रॉनिक माध्यमातूनच सादर करावेत. इतर सर्व धनको पुराव्यासह वैयक्तिकरीत्या, पोस्टने किंवा इलेक्ट्रॉनिक माध्यमातूनच सादर करू शकतात. नोंद क्र. १२ मध्ये सूचीबद्ध केलेल्या वार्निश आर्थिक धनकोचे, फॉर्म सीए - लगाू नाही मध्ये, नोंद क्र. १३ मध्ये सूचीबद्ध केलेल्या तीन विकाळ्योरी व्यावसायिकांमधून, त्या सर्वांना अधिष्ठान प्रतिनिधी (कां निरिडि) कडून मनुष्य काम करण्यासाठी आपल्या पत्तीच्या अधिष्ठान प्रतिनिधीला निवड द्यावीत. दाव्याचे खोटे किंवा विनाशाल करणारे पुरावे सादर केल्यास दंड आकारला जाईल.

मोहरी चॉंद गुप्ता  
अंतिम टाऊन व्यावसायिक  
पत्ता: एक्सल-२०२, साँट लॉरेन्स रोड, सेक्टर - ३, १ला मजला, कोलकाता-७००१६६.  
नोंदणी क्र. IBBI/PA-001/IP-P01489/2018-19/12304  
एक्सल क्र. AA1/12304/02/300627/109025 वेबसा - ३०.०६.२०२६ पर्यंत

फॉर्म ए जाहीर घोषणा  
(इस्वीलॅन्डसी ओपन बँकपेटीसी पोर्टी ऑफ इंडिया (कॉर्पोरेट व्हॅल्यूकरिंग विद्याळ्योरी निराकरण प्रक्रिया) विविध, २०१६ चे विविधन ६ अन्वये)

विकाळ्योरी प्रायव्हेट लिमिटेडच्या धनकोचे रक्त वैधपण्याकरिता संबंधित तपसिल

क्र.	कॉर्पोरेट धनकोचे नाव	विकाळ्योरी प्रायव्हेट लिमिटेडच्या धनकोचे रक्त वैधपण्याकरिता
१	कॉर्पोरेट धनकोची स्थापना तारीख	२०२६.०६.२२
२	ज्या प्राधिकरणाअंतर्गत कॉर्पोरेट धनकोची स्थापना/नोंदणीकरण झाले आहे	आरओसी मुंबई १
३	कॉर्पोरेट धनकोचे कॉर्पोरेट ओळख क्र./ मार्व्हिल कॉर्पोरेट ओळख क्र.	U15100MH2016PTC285467
४	कॉर्पोरेट धनकोचे नोंदणीकृत कार्यालय व प्राधान कार्यालयाचा (काही असल्या) पत्ता	कार्यालय क्र. १२०१, १२ वा मजला, रिपब्लिकन, प्लॉट क्र. २२९ सेक्टर १३, धारण, नवी मुंबई, महाराष्ट्र, ४११०३०
५	कॉर्पोरेट धनकोच्या संबंधित विकाळ्योरी गुण शिक्कणी तपसिल	१२ जून २०२६
६	विकाळ्योरी निराकरण प्रक्रिया बंद होण्याची अंतिम तारीख	०९ डिसेंबर २०२६
७	अंतिम टाऊन व्यावसायिक मनुष्य कार्यालय विकाळ्योरी व्यावसायिकचे नाव आणि नोंदणी क्रमांक	विश्व आर. महाजन आरओसी नोंदणी क्र.: IBBI/PA-002/IP-N00048/2017-18/10132
८	बॉर्डरकडे नोंदणीकृत अंतिम टाऊन व्यावसायिकचा पत्ता आणि ई-मेल	पी. २०३, रेवर्णी, गॅंगेयकर सिट्टार रोड, पुणे, महाराष्ट्र, ४११०३० मिेल: nitesh@niteshmahajan.in
९	अंतिम टाऊन व्यावसायिककी पत्रव्यवहार करण्यासाठी पत्ता आणि ई-मेल वापरला जाईल	पी. २०३, रेवर्णी, गॅंगेयकर सिट्टार रोड, पुणे, महाराष्ट्र, ४११०३० मिेल: jignip.cirp@gmail.com
१०	दावा बाबत करण्याची अंतिम तारीख	२६ जून २०२६
११	काल २१ व्या उपलब्ध (६३) च्या खंड (ब) अंतर्गत, अर असेल न, अंतिम टाऊन व्यावसायिकाकडून मिळित केलेले धनकोचे नां	या टाऊनवर धनकोचा कोणताही कां निरिडि कता आला नाही.
१२	वार्निश कॅन्सरचे अधिष्ठान प्रतिनिधी मनुष्य काम करण्यासाठी ओळखल्या गेलेल्या विकाळ्योरी व्यावसायिकी नावे (अपेक्षे वार्निशटी तीन नां)	लगाू नाही
१३	(अ) संबंधित कार्य आणि (ब) अधिष्ठान प्रतिनिधीचे सरकारी वेबे उपलब्ध आहेत.	वेबलिनक: https://ibi.gov.in/home/downloads वापरलिनक पत्ता: अ.ज. १० अन्वये वर नमुद केल्यामुळे लगाू नाही

बाबरी सूचना देण्यात येते की, राणीय कंपनी कायदा न्यायविकरणाचे विकाळ्योरी प्रायव्हेट लिमिटेडच्या धनकोचा वेबे आवाहन करण्याचा वेबे की त्यांनी त्यांचे दावे पुराव्यासह २६ जून २०२६ रोजी किंवा त्यापूर्वी करावे. १ किंवा १० मिळ नमुद केलेल्या पत्रव्यवहारांनी किंवा इतर कोणत्याही प्रकारच्या प्रक्रियेमध्ये दावे नसावे. विविध धनकोची त्यांचे दावे पुराव्यासह इलेक्ट्रॉनिक माध्यमातूनच सादर करावेत. इतर सर्व धनको पुराव्यासह वैयक्तिकरीत्या, पोस्टने किंवा इलेक्ट्रॉनिक माध्यमातूनच सादर करू शकतात. नोंद क्र. १२ मध्ये सूचीबद्ध केलेल्या वार्निश आर्थिक धनकोचे, फॉर्म सीए - लगाू नाही मध्ये, नोंद क्र. १३ मध्ये सूचीबद्ध केलेल्या तीन विकाळ्योरी व्यावसायिकांमधून, त्या सर्वांना अधिष्ठान प्रतिनिधी (कां निरिडि) कडून मनुष्य काम करण्यासाठी आपल्या पत्तीच्या अधिष्ठान प्रतिनिधीला निवड द्यावीत. दाव्याचे खोटे किंवा विनाशाल करणारे पुरावे सादर केल्यास दंड आकारला जाईल.

सही - विवेक आर महाजन  
अंतिम टाऊन व्यावसायिक  
विकाळ्योरी प्रायव्हेट लिमिटेडच्या धनकोचे रक्त वैधपण्याकरिता  
IBBI/PA-002/IP-N00048/2017-18/10132  
दिनांक: १४ जून २०२६  
ठिकाण: पुणे  
एक्सल क्र. ३१.१२.२०२६ पर्यंत

**SMFG India Home Finance Co. Ltd.**  
 Corporate Off. : 503 & 504, 5<sup>th</sup> Floor, G-Block, Inspire BKC, BKC Main Road, Bandra Kurla Complex, Bandra (E), Mumbai - 400051.  
 Regd. Off. : Commerzone IT Park, Tower B, 1<sup>st</sup> Floor, No. 111, Mount Poonamallee Road, Porur, Chennai - 600116, TN

**SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES**  
**E-AUCTION SALE NOTICE OF 15 DAYS FOR SALE OF IMMOVABLE ASSETS UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISION TO RULE 8(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002.**

Notice is hereby given to the Public in General and to the Borrower(s) and Guarantor(s) that the below listed immovable properties ("Secured Assets") mortgaged / charged to and in the Secured Creditor, the Possession of which has been taken by the Authorized Officer of SMFG India Home Finance Co. Ltd. (hereinafter referred to as SMHFC) ("Secured Creditor"), will be sold on "AS IS WHERE IS" "As is what is" and "Whatever there is" on the date and time mentioned herein below, for recovery of the dues mentioned herein below and further interest and other expenses thereon till date of realization, due to SMHFC Secured Creditor from the Borrower(s) and Guarantor(s) mentioned herein below.

Sl. No.	Name of the Borrower(s) / Guarantor(s) LAN	Description of the Properties	Reserve Price / Earnest Money Deposit	Date & Time of E-Auction	Date of EMD Submission
1.	Lan No. - 606407210298663 1. Ramchandra Sadigale S/o. Padmakar Sadigale 2. Ors Impex	Flat No. 4602 46th Floor, Wing C Adm 1026 Sq. Feet Carpet Area, Of Roma Building Lodha Fiorenza Along With Two Car Parking Spaces Situated At Near Hub Mall W. E Highway, Goregaon East On Land Bearing Cis No 586/1/257 (G), Part Situated At Village Pahadi, Goregaon, Mumbai	Rs. 3,95,00,000/- Rs. 39,50,000/-	07.07.2026 at 11.00 AM to 01.00 PM	06.07.2026

Details terms and conditions of the sale are as below and the details are also provided in our secured creditor's website at the following link website address (<https://BidDeal.in> and <https://www.grihashakti.com/pdf/E-Auction.pdf>) The Intending Bidders can also contact : Sunil More, on his Mob. No. 773820952, E-mail : sunil.more@grihashakti.com, and Mr. Niloy Dey, on his Mob. 8655619157, E-mail : Niloy.Dey@grihashakti.com

Authorized Officer, SMFG INDIA HOME FINANCE CO. LTD.  
 Date : 12.06.2026

**STATE BANK OF INDIA**  
 Branch - Stressed Assets Management Branch -II, Raheja Chambers, Ground Floor, Wing -B, Free Press Journal Marg, Nariman Point, Mumbai 400021  
 Landline No. (Office) - 022-41611417 CO Mob No: 9822472850 Tel No: 022-41611417, E-mail id: team4.15859@sbi.co.in

**SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES**  
**E Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8(6) of Security Interest (Enforcement) Rules, 2002.**

Notice is hereby given to the public in general and to Borrower (s) and Guarantor (s) in particular that the below described immovable property mortgaged / charged to the Secured Creditor, the physical possession of which has been taken by Authorized Officer of State Bank of India, the Secured Creditor, in the Physical Possession of which has been taken by the Authorized Officer of State Bank of India, the secured creditor will be sold on "AS IS WHERE IS BASIS, AS IS WHAT IS BASIS and "WHATEVER THERE IS BASIS" on 02.07.2026. The e-auction of the charged property/ies (under SARFAESI Act, 2002) for realisation of Bank's dues will be held on and on the terms and conditions specified here under.

Name of Borrower(s)	Name of Guarantor(s)	Outstanding Dues for Recovery of which Property/ies are Being Sold
Pal Trading Company Pvt. Ltd. 605, Business Classic, Chincholi Bunder Road, Malad (West), Mumbai-400064.	Personal Guarantors 1. Mr. Rinku Indrakumar Patodia, 2. Ms. Anita Rinku Patodia, Corporate Guarantors 1. M/s. Geeta Gopal Synthetics Pvt. Ltd.	Rs. 26,65,75,818.83 (Rupees Twenty-Six Crore Sixty-Five Lac Seventy-Five Thousand Eight Hundred Eighteen and paise Eighty-Three only) as on 10.06.2013 with further interest and expenses & costs w.e.f. 10.06.2013 (less cash recoveries, if any) Demand Notice Date - 02.07.2013

Names of Title Deed Holders	Description of Property /ies	Date & Time of e-Auction:	Reserve Price and EMD Details	Date & Time of Inspection property
M/s. Geeta Gopal Synthetics Pvt. Ltd. (Corporate Guarantor to M/s. Pal Trading Co. Pvt. Ltd.)	Unit No. 602, 6th Floor, 'A' Wing, Solaris-1 Premises Co-operative Society Limited, Opp. L&T Gate No. 6, Saki-Vihar Road, Powai, Andheri (E), Mumbai-400072 owned by M/s. Geeta Gopal Synthetics Pvt. Ltd. (Society maintenance due Rs. 27,73,883.00)	Date: 02.07.2026 Time: from 11:00 a.m. to 4:00 p.m. with unlimited extensions of 10 Minutes each	Reserve Price Rs. 0.97 Cr Below which the property will not be sold. Earnest Money Deposit (EMD) 10% of the Reserve Price i.e. Rs. 9,70,000/- Bid Increment Amount Rs. 10,000/-	22.06.2026 from 11.00 a.m. to 4.00 p.m.
M/s. Geeta Gopal Synthetics Pvt. Ltd. (Corporate Guarantor to M/s. Pal Trading Co Pvt. Ltd.)	Unit No. 603, 6th Floor, 'A' Wing, Solaris-1 Premises Co-operative Society Limited, Opp. L&T Gate No. 6, Saki-Vihar Road, Powai, Andheri (E), Mumbai-400072 owned by M/s. Geeta Gopal Synthetics Pvt. Ltd. (Society maintenance due Rs. 36,09,155.00)	Date: 02.07.2026 Time: from 11:00 a.m. to 4:00 p.m. with unlimited extensions of 10 Minutes each	Reserve Price Rs. 1.31 Cr Below which the property will not be sold. Earnest Money Deposit (EMD) 10% of the Reserve Price i.e. Rs. 13,10,000/- Bid Increment Amount Rs. 10,000/-	22.06.2026 from 11.00 a.m. to 4.00 p.m.
M/s. Geeta Gopal Synthetics Pvt. Ltd. (Corporate Guarantor to M/s. Pal Trading Co Pvt. Ltd.)	Unit No. 604, 6th Floor, 'A' Wing, Solaris-1 Premises Co-operative Society Limited, Opp. L&T Gate No. 6, Saki-Vihar Road, Powai, Andheri (E), Mumbai-400072 owned by M/s. Geeta Gopal Synthetics Pvt. Ltd. (Society maintenance due Rs. 22,53,170.00)	Date: 02.07.2026 Time: from 11:00 a.m. to 4:00 p.m. with unlimited extensions of 10 Minutes each	Reserve Price Rs. 0.75 Cr Below which the property will not be sold. Earnest Money Deposit (EMD) 10% of the Reserve Price i.e. Rs. 7,50,000/- Bid Increment Amount Rs. 10,000/-	22.06.2026 from 11.00 a.m. to 4.00 p.m.

\*CARE: It may be noted that, this e-auction is being held on "AS IS WHERE IS BASIS, AS IS WHAT IS BASIS and "WHATEVER THERE IS BASIS".  
 1. Office Nos. 602, 603 and 604 are mortgaged in the account M/s. Pal Trading Company Pvt. Ltd. We are putting up these 3 offices in one Lot.  
 2. Office No. 601 is mortgaged in the account Solitaire Textex & Traders Pvt. Ltd., which is also put on auction dated : 02.07.2026 for Rs. 1.29Cr separate E-auction notice published in Financial Express on 14.06.2026  
 3. Office Nos. 601, 602, 603 and 604 are merged from inside. All the four offices will be sold on composite basis. Bidder will have to bid for four offices collectively and not individually.  
 We have received a demand notice issued by Solaris-1 Premises Co-operative Society Limited dated 11.11.2025 No. 11/2025/18 or Rs. 86,36,208.00 There is no other encumbrance known to authorized officer. However, the intending bidder should make their own enquiry and due diligence regarding the encumbrance upon the property from respective offices / Government departments. The payment of all statutory / non-statutory dues, Society maintenance dues, MSEDCL bills and property taxes, rates, assessments, charges, fees etc., owing to any authority or to anybody shall be the sole responsibility of successful bidder only. The successful bidder shall deposit the remaining amount of 25 % of the sale price, after adjusting the EMD already paid, immediately, i.e. on the same day or not later than the next working day, as the case may be, after the acceptance of the offer by the Authorized Officer, failing which the earnest money deposited by the bidder shall be forfeited. The Balance 75% of the sale price is payable on or before the 15th day of confirmation of sale of the secured asset or such extended period as may be agreed upon in writing between the Secured Creditor and the e-Auction purchaser not exceeding three months from the date of e-Auction. For detailed terms and conditions of the sale, please refer to the link provided in State Bank of India, the Secured Creditor's websites: <https://sbi.bank.in> & PSB Alliance on its e-auction site <https://baanknet.com>

Authorized Officer, State Bank of India  
 Date: 14.06.2026  
 Place : Mumbai

**FORM A PUBLIC ANNOUNCEMENT**  
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
 FOR THE ATTENTION OF THE CREDITORS OF TIRUMALLA GROUNDNUTS INDUSTRIES INDIA PRIVATE LIMITED

**RELEVANT PARTICULARS**

1. Name of corporate debtor	TIRUMALLA GROUNDNUTS INDUSTRIES INDIA PRIVATE LIMITED
2. Date of incorporation of corporate debtor	2 <sup>nd</sup> September, 2016
3. Authority under which corporate debtor is incorporated/registered	ROC Mumbai II
4. Corporate Identity No./Limited Liability Identification No. of corporate debtor	U15100MH2016PTC285467
5. Address of the registered office and principal office (if any) of corporate debtor	Office No.1209,12th Floor,The Pacific, Plot No.229 Sector 13, Kharghar, Navi Mumbai, Raigrah, Panvel, Maharashtra, India, 410210
6. Insolvency commencement date in respect of corporate debtor	12 <sup>th</sup> June, 2026
7. Estimated date of closure of insolvency resolution process	09 <sup>th</sup> December, 2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Ritesh R. Mahajan IBBI/Registration No. IBBI/PA-002/IP-N00048/2017-18/10132
9. Address and e-mail of the interim resolution professional, as registered with the Board	B-203, Devgiri, Ganeshmala Sinhagad Road, Pune, Maharashtra, 411030 Email: ritesh@riteshmahajan.in
10. Address and e-mail to be used for correspondence with the interim resolution professional	B-203, Devgiri, Ganeshmala Sinhagad Road, Pune, Maharashtra, 411030 Email: tgipl.cirp@gmail.com
11. Last date for submission of claims	26 <sup>th</sup> June, 2026
12. Classes of creditors, if any, under class (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	No Class of Creditors could be ascertained at this stage.
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not applicable
14. Relevant Forms and authorized representatives are available at:	Weblink: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Physical address: As mentioned hereinabove under Serial No. 10. Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s. Tirumalla Groundnuts Industries India Private Limited on 12th June, 2026. The creditors of M/s Tirumalla Groundnuts Industries India Private Limited are hereby called upon to submit their claims with proof on or before 26th June, 2026 to the interim resolution professional at the address mentioned against entry No. 10. All other creditors may submit the claims with proof in person, by post or by electronic means. Only all other creditors may submit the claims with proof in person, by post or by electronic means. No class 12 shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA -Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties. Sd/- Ritesh R Mahajan  
 Interim Resolution Professional  
 IBBI/PA-002/IP-N00048/2017-18/10132  
 AFA Valid up to - 31.12.2026

Date: 14th June, 2026  
 Place: Pune

**TCFC FINANCE LIMITED**  
 CIN: L85900MH1990PLC057923  
 ADD-501/502 RAHEJA CHAMBERS, FREE PRESS JOURNAL MARG, NARIMAN POINT, MUMBAI 400021  
 Tel: 022-35130943,0944,0945; EMAIL: companysecretary@tcfcfinance.com

**NOTICE OF 35<sup>th</sup> ANNUAL GENERAL MEETING**

Notice is hereby given that the 35<sup>th</sup> Annual General Meeting ("AGM") of Members of the Company will be held on Tuesday, 07<sup>th</sup> July, 2026 at 11:00 a.m. (IST) through Video Conferencing ("VC") / Other Audio-Visual Means ("OAVM"). To transact the business as set out in the Notice convening AGM. In accordance with the circulars issued by Ministry of Corporate Affairs (MCA) dated April 8, 2020, May 5, 2020, January 13, 2021, December 28, 2022, September 25, 2023, and September 19, 2024 and Securities and Exchange Board of India (SEBI) circular dated May 12, 2020, January 15, 2021, May 13, 2022, January 5, 2023, October 7, 2023 and October 3, 2024 (collectively referred as MCS and SEBI Circulars), the Company has sent the Notice of the 35<sup>th</sup> AGM along with a web-link to access the Annual Report 2025-2026 on 12<sup>th</sup> June, 2026 through electronic mode to the members whose email addresses were registered with the Company's Registrar & Transfer Agent/ Depositors as on 05<sup>th</sup> June, 2026. In accordance with Regulation 36(1)(b) of the listing regulations a letter providing the web-link, including the exact path, where the complete details of Annual Report are available has been sent to those shareholders whose e-mail addresses were not registered with the Company. The hard copies of the Annual report are being sent to those shareholders who have requested for the same.

Members may note that the Notice along with the Explanatory Statement of 35<sup>th</sup> AGM is available on the website of the Company at [www.tcfcfinance.com](http://www.tcfcfinance.com). BSE Limited at [www.bseindia.com](http://www.bseindia.com) and website of National Depository Services(India) Limited is: [www.evoting.nsdl.com](http://www.evoting.nsdl.com)

Pursuant to section 108 of the Companies Act, 2013, read with rule 20 of the Companies (Management and Administration) Rules, 2014, Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 and the Secretarial Standard on General Meetings (SS-2) issued by the Institute of Company Secretaries of India, each as amended from time to time, the Company is providing to its Members the facility of remote e-voting before/during the AGM in respect of the business to be transacted at the AGM and for this purpose, the Company has appointed NSDL for facilitating voting through electronic means.

The detailed instructions for remote e-voting are given at point no. 15 of the Notice of the 35<sup>th</sup> AGM. Members are requested to note following:

- The remote e-voting period will commence on Saturday, 04<sup>th</sup> July, 2026 at 9:00 a.m. and will end on Monday, 06<sup>th</sup> July, 2026 at 5:00 p.m. The remote e-voting module shall be disabled by NSDL for voting thereafter and members will not be allowed to vote electronically beyond the said date and time.
- The cut-off date for determining the eligibility of Members holding shares either in physical form or dematerialised form to vote by electronic means or at the AGM is Tuesday, 30<sup>th</sup> June, 2026 (cut-off date). The facility of remote e-voting system shall also be made available during the Meeting and the members attending the meeting, who have not already cast their vote by remote e-voting shall be exercise their right during the Meeting. Members who have cast their Vote by remote e-voting prior to the meeting may also attend the meeting electronically but shall not be entitled to vote again on such resolutions.
- A non-individual shareholder who becomes a Member of the company after the dispatch of Notice and holds shares as on cut-off date may obtain the user id and password for e-voting by send a request at [evoting@nsdl.com](mailto:evoting@nsdl.com). However, if the member is already registered with NSDL for remote e-voting the he/she can use his/her existing User ID and password for casting the Vote.
- Individual Shareholders holding securities in electronic mode and who acquire shares of the Company and becomes a Member of the Company after dispatch of the Notice and hold shares as of cut-off date may follow steps mentioned in the Notice of the AGM under "Access to NSDL e-Voting system".
- A person who is not a member as on the cut-off date should treat the Notice of the AGM for information purpose only.

Detailed procedure for remote e-voting-voting is provided in the Notice of the AGM. In case of any queries/grievances, you may refer to the "Frequently Asked Questions" (FAQs) for members and e-voting user manual available in the downloads section of the e-voting website of NSDL <https://www.evoting.nsdl.com/Member> who need assistance before or during the AGM with use of technology, can send a request at [evoting@nsdl.com](mailto:evoting@nsdl.com) or call on 022-48867000.

Ms. Neha Verma, Practising Company Secretary has been appointed as Scrutinizer to scrutinize the remote e-voting process before/during the AGM in a fair and transparent manner.

By order of the Board  
 For TCFC Finance Limited  
 Sd/-  
 Zinal Shah  
 Company Secretary

Place: Mumbai  
 Date: 13<sup>th</sup> June, 2026

BY PUBLICATION NOTICE  
 Due ON 15/06/2026  
 A.O. Civ. Co801345/2026  
 Dated : 2/6/2026

**IN THE HIGH COURT OF JUDICATURE AT BOMBAY**  
**APPELLATE SIDE, CIVIL JURISDICTION**  
**APPEAL FROM ORDER NO. 262 OF 2024 WITH**  
**INTERIM APPLICATION NO. 7220 OF 2024**  
**(for Direction) WITH**  
**INTERIM APPLICATION (STAMP) NO. 7491 OF 2025**  
**(for Amendment)**

(Preferred against the Order and Judgement dated 20th October, 2023 passed by the 10 Jt. Civil Judge, Senior Division, Pune in Special Civil Suit No. 918 of 2016 (Special Civil Suit No. 918 of 2016) CNR No. MHPDU02-004173-2016)  
 1) Smt. Venubai Baban Tapkir & Ors. ...Appellant  
 Vs  
 1) Sou. Leelabai Vasant Tapkir & Ors. ... Respondent

To,  
 R. No. 1 : Sou. Leelabai Vasant Tapkir  
 R. No. 2 : Shri. Shantaram Vasant Tapkir  
 R. No. 5 : Shri. Nishant Shantaram Tapkir  
 All R/ at : Vadmukhwadi, Charholi Bu., Tal. Haveli, Dist. Pune  
 R. No. 9 : Shri. Kisan Sakharam Tapkir  
 R. No. 10 : Sou. Vimal Kisan Tapkir  
 R/ at : Vadmukhwadi, Charholi Bu., Tal. Haveli, Dist. Pune.  
 R. No. 15 : Sou. Rani Subhash Choudhary  
 R/ at : Naigaon, Tal. Haveli, Dist. Pune  
 R. No. 17 : Sou. Vaishali Sachin Dhage  
 R/ at : Dange Chowk, Chinchwad, Haveli, Dist. Pune  
 R. No. 18 : Shri. Baban Sakharam Kate  
 R/ at : Dapodi, Tal. Haveli, Dist. Pune  
 R. No. 20 : Sou. Alka Balasaheb Gade  
 R/ at : Near Bhairavnath Temple, Bhosari Gavthan, Pune  
 R. No. 24 : Shri. Kumar Nemraj Manvani  
 R/ at : 302, Memai Apartment, Building No. 2, Pune 411001.  
 R. No. 25 : Shri. Prakash Kumar Manvani  
 R/ at : 302, Memai Apartment, Building No. 2, Pune 411001.  
 R. No. 26 : Shri. Dinesh Govardhandas Kohari  
 R/ at : Flat No. 10, Vidyalaya Colony, Aundh, Pune 411007.  
 R. No. 31 : Shri. Rajesh Bhakti Ajwani  
 R/ at : A) 8 Laxmi Nivas, Padamji Compound, Bhavani Peth, Pune 411002.  
 B) Flat No. 6, Survey No. 65/4, Kedarnagar, Dhanori, Pune 411040.  
 R. No. 32 : Sou. Aruna T. Lala  
 R/ at : 22, Hatkesh Society, Near Loyla High School, Darpan Road, Ahmedabad 380014  
 R. No. 36 : Smt. Hansa Surekh Gandhi  
 R/ at : A) 1205/2, Shivaji Nagar, Shirole Road, Pune 411005.  
 B) Shri. Ramesh Ghanashyam Mathrani (Mathrunni)  
 R/ at : A) 1205/2, Shivaji Nagar, Shirole Road, Pune  
 B) 12/221, Mira Society, Shankarsheth Road, Pune 411005.  
 R. No. 38 : Shri. Vijay Bhagwan Shinde  
 R/ at : 3, Rahul Apartment, Aranyeshwar, Pune 411009.  
 R. No. 39 : Sou. Hemlata Rajan Nikam  
 R/ at : A/9 Tirth, Rambaug Colony, Poud Road, Pune 411038.  
 R. No. 44 : Smt. Sushilabai Bhikansheth Kate  
 R/ at : 2/6, Vijayraj Bunglow, Dapodi, Pune 411012.  
 R. No. 46 : Sou. Nilima Manohar Mahajan  
 R. No. 47 : Shri Manohar Vishwanath Mahajan  
 Both R/ at : Flat No. 8, Shivganga, Senapati Bapat Road, Pune 411016  
 R. No. 49 : Shri. Ratnakar Ramchandra Patil  
 R. No. 50 : Sou. Mangala Ratnakar Patil  
 Both R/ at : 15, Sharda Park, Survey No. 250/2, Baner, Pune 411007  
 R. No. 53 : Vajjayanti Balasaheb Sable  
 R/ at : Flat No. 404, Pride Paradise, C. S. No. 1041, Model Colony, Pune 411016  
 R. No. 59 : Shri. Pandurang Sahadu Kudale  
 R/ at : Akash Residency, Panjarol, Bhosari, Pune 411039.  
 R. No. 67 : Shri. Rakesh Fulchand Sonigara  
 R/ at : Flat no. 1, Plot no. 320/27A, Pradhikaran Nigadi, Pune 411044.  
 R. No. 70 : Shri. Prashant Pannalora Bora  
 R/ at : Isha Imraal Society, Bibwewadi, Pune 411037.  
 R. No. 72 : Shri. Thakur B. R. Singh Chief Promoter  
 R/ at : Smt. Dnyaneshwar Stone Crusher Industries  
 Smt. Dnyaneshwar Stone Crusher Industrial Co-Operative Society, Survey No. 154/1, Vishrantnawadi Pune 411015  
 R. No. 73 : Shri. Ghanashyam Kaluram Agrawal  
 R/ at : Ramayam, Koshimbi Colony, Yerwada, Pune 411006  
 R. No. 74 : Shri. Balramsinh Kameshwar Sinh  
 R/ at : Ramayan Bunglow, 164/2/D, Adarsh Colony, Tingre Nagar, Pune 411032.  
 R. No. 80 : Smt. Kalawati Ramchandra Rajguru  
 R/ at : 89, Yerwada, Pune 411006  
 R.No. 88 : Shri. Yuvraj Genba Moze  
 R/ at : Sangamwadi, Tal-Haveli, Dist-Pune  
 R. No. 89 : Shri. Prabhakar Ganpat Bacchevar  
 R/ at : A) Ganesh Nagar, Sector No. 25, Flat No. 295, Pradhikaran, Pimpri-Chinchwad, Pune-44  
 B) Flat No. 209, Elen, Sector No. 8, Vashi, Navi Mumbai 400703  
 R. No. 90 : Shri. Bhaskar Ganpatrao Bechevar  
 R/ at : A) Ganesh Nagar, Sector No. 25, Flat No. 295, Pradhikaran, Pimpri-Chinchwad, Pune-44  
 B) Flat No. 601, Plot No. 73, Sector No. 17, Welfare Chambers, Vashi, Navi Mumbai 400703  
 R.No. 91 : Shri. Suresh Ganpatrao Bacchevar  
 R/ at : A) Ganesh Nagar, Sector No. 25, Flat No. 295, Pradhikaran, Pimpri-Chinchwad, Pune-44  
 B) R-9, Sector No. 9, CBD Belapur, Navi Mumbai 400703  
 R. No. 92 : Shri. Sumit Ganpatrao Bacchevar  
 R/ at : A) Ganesh Nagar, Sector No. 25, Flat No. 295, Pradhikaran, Pimpri-Chinchwad, Pune-44  
 B) Plot No 154, Survey No. 28, Vashi, Navi Mumbai 400703  
 R. No. 93 : Sou. Chaya Chandrakant Lavekar  
 R/ at : Flat No. 254, Unit No. 1, Sector No. 28, Vashi, Mumbai 400703  
 R.No. 94 : Sou. Meera Sunil Manarkar  
 R/ at : Chikhawadi, Tal-Nanded, Dist- Nanded  
 R.No. 95 : Sou. Sandhya Rajendra Ganap  
 R/ at : Behind Sinha Bakery, Nampal Road, Hyderabad, Andhra Pradesh  
 R. No. 97 : Shri. Shivkumar Tipanna Nelge  
 R/ at : Sandvik Colony, Bunglow No.17b, Bhosri, Pune 411039  
 R.No. 99 : Shri. Subhash Baburao Shinde  
 R/ at : Alandi Road, Bhosri, Pune  
 R.No. 99 : Shri. Dilip Shahajirao Patil  
 R/ at : 1126/1 Shreeram Complex Opp. Jagtap Dairy Model Colony Shivaji Nagar Pune 411016.  
 R. No. 100 : Shri. Ramashankar Ramlikram Chouhan  
 R/ at : Nehru Nagar Pimpri Pune 411018  
 R. No.101 : Sou. Fulwati Rama Chouhan  
 R/ at : Nehru Nagar Pimpri Pune 411018  
 R.No. 102 : Shri. Ramesh Shrivansingh Chouhan  
 R/ at : Nehru Nagar Pimpri Pune 411018.  
 R.No. 103 : Shri. Mohan Degadu Kadam  
 R/ at : Nehru Nagar Pimpri Pune 411018.  
 R. No. 104 : Sou. Rukmini Vishnu Kirdat  
 R/ at : Nehru Nagar Pimpri Pune 411018.  
 R.No. 105 : Shri. Sanjay Vishnu Kirdat  
 R/ at : Nehru Nagar Pimpri Pune 411018.  
 R.No. 106 : Sou. Sharda Shirnivas Patil  
 R/ at : Nehru Nagar Pimpri Pune 411018.  
 R. No. 107 : Sou. Ranjna Keshav Kirdat  
 R/ at : Nehru Nagar Pimpri Pune 411018.  
 R. No. 108 : Shri. Vishnu Pandurang Kirdat  
 R/ at : Nehru Nagar Pimpri Pune 411018.  
 R. No. 109 : Shri. Sampat Bhagwan Ghorpade  
 R/ at : Nehru Nagar Pimpri Pune 411018.  
 R.No. 110 : Shri. Ramesh Dagadu Bhagat  
 R/ at : At. Post Bahuli (Bhagatwadi) Po. Sangrun, Tal-Haveli, District Pune.  
 R.No. 111 : Shri. Ramdas Dagadu Marathe  
 R/ at : At. Post Kule, Tal Mulshi, Dist Pune  
 R. No. 113 : Shri. Baban Dagadu Marathe  
 R/ at : At Post Kule, Tal Mulshi, Dist Pune  
 R. No. 114 : Shri. Santosh Dnyaneshwar Patole  
 R. No. 115 : Shri. Vinod Dnyaneshwar Patole  
 R. No. 116 : Shri. Dnyaneshwar Sitaram Patole  
 All R/ at : Laxmi Nagar, J Wing 302, Survey No.20/29 Nar Marathi School, Dhanorigaon Pune 411015.  
 R. No. 117 : Shri. Rangnath Vitthal Salke  
 R/ at : Sheetal Bag Colony, Building No.20 Room No.7, Landewadi Bhosari Pune 411039.  
 R. No. 118 : Shri. Shrikrishna Tulshiram Shendikar  
 R/ at : Bhosari-Dighi Road, Opp New Sidheshwar High School Behind Shivshankar Flour Mill, Bhosari Pune-39  
 R. No. 120 : Shri. Avinash Vitthal Chaskar  
 R/ at : Bhosari Alandi Road, (Shriram Colony) Bhosari, Pune 411039  
 R. No. 121 : Sou. Nisha Virendra Tiwari  
 R/ at : 84/13 Type A, Building C, Madhuban Housing Society, Premlok Park, Chinchwad, Pune-33.  
 R.No. 123 : Shri. Shantaram Mahadu Mandal  
 R/ at : Balaso Gavali Chawl, Alandi Road, Bhosari, Pune-39  
 R. No. 124 : Shri. Dnyaneshwar Amrut Wagh  
 R/ at : Gavali Chawl, Alandi Road, Bhosari, Pune 411039  
 R. No. 132 : Shri. Somnath Pandurang Kate  
 R/ at : Pimpri, PimpriGoon, Pimpri, Pune  
 R. No. 133 : Shri. Vishal Bacchuram Kate  
 R/ at : Pimpri, PimpriGoon, Pimpri, Pune  
 R. No. 134 : Shri. Nilesh Arvind Salivkar  
 R/ at : Sant Tukaram Nagar, Bhosari, Pune 411039  
 R. No. 135 : Shri. Swapnil Arvind Salivkar  
 R/ at : Sant Tukaram Nagar, Bhosari, Pune 411039  
 R.No. 136 : M/S. Bhavna Promoters And Developers Registered Partnership Firm  
 Office At : H/B 3-4 Ajmera Colony, Pimpri, Pune-18 Through It's Partners :-  
 R.No. 136.1 : Shri. Ram Chetandas Khilani  
 R/ at : Fremgetge B-21 Flat No. 16 Ajmera Colony, Pimpri, Pune 411018  
 R.No. 136.2 : Shri. Rajan Ghanashyam Patel  
 R/ at : K/A-2, 304 Ajmera Colony, Pimpri, Pune 411018  
 R. No. 137 : M/S D. S. Properties Registered Partnership Firm Through Its Partner Shri. Kisan G. Bhansali  
 R/ at : R/O H B/20/1 Pimpri, Pune 411018  
 R. No. 138 : M/S Farm Organics India Pvt.Ltd. Through It's director :  
 R. No. 138.1 : Shri. Sidharth Balasaheb Sable  
 R. No. 138.2 : Vajjayanti Balasaheb Sable  
 All R/ at : Flat No.404, Pride Paradise, City Survey No. 1041, Model Colony, Pune 411016  
 R. No. 139 : M/S Priyanka Builders Registered Partnership Firm  
 Office At : Office No A/1, Greenpark Opp. Dr. Beck Company, Nehru Nagar Road, Pimpri, Pune-18  
 Through It's Partner  
 Shri. Rajkumar Ramchandra Panjabi  
 R/ at : Plot No. 311, Siddh Housing Society, Ganesh Khind Road, Aundh, Pune-07

Whereas the Applicant above named has presented aforesaid Appeal from order No. 262 of 2024 with Interim Application No. 7220 of 2024 through his Advocate Mr. Sandeep S. Salunkhe and this Court has on 02nd April 2024 ordered, "Issue notice to Respondents" Accordingly notice issued to Respondent Nos. 1, 2, 5, 9, 10, 15, 17, 18, 20, 24, 25, 26, 31, 32, 36, 37, 38, 39, 44, 46, 47, 49, 50, 53, 59, 67, 70, 72, 73, 74, 80, 88, 89, 90, 91, 92, 93, 94, 95, 97, 98, 99, 100, 109, 110, 111, 113, 114, 115, 116, 117, 118, 120, 121, 123, 124, 132, 133, 134, 135, 136 and 139 are returned unsealed. Thereafter, the advocate for applicant has taken out Interim Application (Stamp) No. 3365 of 2026 (for Substitute service of paper publication) in Appeal from order No. 262 of 2024, praying to serve Respondent Nos. 1, 2, 5, 9, 10, 15, 17, 18, 20, 24, 25, 26, 31, 32, 36, 37, 38, 39, 44, 46, 47, 49, 50, 53, 59, 67, 70, 72, 73, 74, 80, 88, 89, 90, 91, 92, 93, 94, 95, 97, 98, 99, 100, 110, 111, 113, 114, 115, 116, 117, 118, 120, 121, 123, 124, 132, 133, 134, 135, 136 and 139 by way of Substitute Service notice by paper publications. The said Interim Application is placed before Court (Coram : Farhan P. Dubash, J.) for orders on 04/05/2026, when upon hearing Mr. Sandeep S. Salunkhe Advocate for Appellants/Applicants Mr. Prasad Kulkarni Advocate for Respondents, Ms. Fatema Kothari Ul. Vidhi Partners for Respondent nos. 52 and 138. Mr. Vijay Dighe Advocate for Respondent no. 86, Mr. Adhik Kadam aw. Mr. Sandeep Phatak for Respondent no. 130, present, The Said Interim Application no. 3365 of 2026 is allowed.

Take Notice THEREFORE that the hearing of Appeal from Order No. 262 of 2024 with Interim Application No. 7220 of 2024 (for Direction) and Interim Application 7491 of 2025 (for Amendment) will take place on 15/06/2026 or any subsequent date by this Hon'ble Court may seem convenient and that if no appearance is made on your behalf either in person or by an Advocate of this Court duly authorized and instructed by you, it will be heard finally and determined in your absence.

WITNESS Shri Shree Chandrashekhar the Hon'ble the Chief Justice at Bombay  
 aforesaid this 04/05/2026  
 Dated : 14/06/2026

Sd/-  
 (Mr. Amol Bhume) Clerk  
 Sd/-  
 (Smt. Manisha M. Temburkar) Section Officer  
 By Order of the Court,  
 (Smt. Asmita E. Gotekar) Assistant Registrar  
 (Civil)

**THE BUSINESS DAILY.**

**FINANCIAL EXPRESS**

**FOR DAILY BUSINESS.**

[financialexpress.com](http://financialexpress.com)

epaper.financialexpress.com

**CENTRAL RAILWAY**  
**BHUSAVAL DIVISION**  
**E-TENDER NOTICE NO.:**  
**dycetmb1-14-2026-T1**  
**Dtd. 12.06.2026**

The Deputy Chief Engineer (Track Machine) Line, Central Railway, Bhusawal for & on behalf of President of India invites E-TENDER from registered tenders on website [www.reps.gov.in](http://www.reps.gov.in) for the following work: E-TENDER No. dycetmb1-14-2026-T1. Name of work: IOH of TRT Machines working over Central Railway. Approx. Cost: ₹ 1,